

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:831
ANSWERED ON:27.11.2014
ALLOTMENT OF COAL BLOCKS
Raghavan Shri M. K.

Will the Minister of COAL be pleased to state:

(a) whether the Union Government has allotted or contemplated to allot coalfields to various State Governments including Kerala for power generation; and

(b) if so, the present status thereof and the action taken to ensure the transfer of coalfields to the States?

Answer

MINISTER OF STATE (I/C) FOR COAL, POWER AND NEW & RENEWABLE ENERGY(SHRI PIYUSH GOYAL)

(a) & (b): In response to the Notice Inviting Applications (NIA) dated 31.12.2012 for 14 coal blocks for specified end-use i.e. Power, this Ministry had received applications from Government Companies/Corporations of various States including the State of Kerala. On the basis of the comments received from Ministry of Power/Central Electricity Authority and after detailed deliberations and discussions held in the meetings of Inter-Ministerial Technical Committee and Inter-Ministerial Committee, the application of Kerala State Electricity Board was not considered eligible for allocation of coal blocks. However, the Government has decided to allocate these 14 coal blocks to Government Companies/Corporations as per details given below :-

Sl. No.	Coal Block	Proposed Applicant	Proposed Govt.	Proposed allocated
(1)	(2)	(3)	(4)	(5)
1	Tentuloi	Odisha Thermal Power Corp. Ltd.	Odisha	1234.00
2	Bhalumuda	NTPC Ltd.	NTPC	550.00
3	Banai	NTPC Ltd.	NTPC	629.00
4	Chandrabila	NTPC Ltd.	NTPC	550.00
5	Kudanali-	NTPC Ltd.	NTPC	266.00
	Luburi	J&K State Power Dev. Corp. Ltd.	J&K	130.00
6	Baisi	Chhattisgarh State Power Gen. Co.	Chhattisgarh	150.00
7	Pachwara-South	NLC Power Ltd.	Neyveli U.P.	279.00
(1)	(2)	(3)	(4)	(5)
8	Jilga-Barpali	NLC/Sirkali Chhattisgarh State Power Gen. Co.	NLC	396.00
		(Tamil Nadu)	Chhattisgarh	150.00
9	Sarapal-Nuapara	APGENCO	Andhra Pradesh	701.00
10	KenteExtn.	Rajasthan Utpadan Nigam	Rajasthan	200.00
11	Mahajanvadi	MAHAGENCO	Maharashtra	170.00
	Gujarat	GSECL	Gujarat	170.00
12	Gondbahera	MPPGCL	Madhya Pradesh	532.00
	Ujhani			
13	Deocha-Pachami	Karnataka Power Corp. Ltd.	Karnataka	382.00
	West Bengal	The West Bengal Bihar Power Dev. Corp.	West Bengal	584.00
	Bihar	BSPGCL/	Bihar	486.00
		SJVNLtd.		
	Punjab	Punjab State Power Corp. Ltd.	Punjab	229.00
	Tamil Nadu	Tamil Nadu Generation & Dist. Corp. Ltd.	Tamil Nadu	171.00
	Uttar Pradesh	UPRVUNL	Uttar Pradesh	250.00
14	Kalyanpur-	HPGCL	Haryana	51.00
	Badalpara	UPRVUNL	Uttar Pradesh	51.00

Final allocation letter and the proposed Coal Mine Development and Production Agreement to be entered between the Government and the respective coal block allocattee is under finalization.

The Hon'ble Supreme Court vide its judgment dated 25.08.2014 and order dated 24.09.2014 has cancelled the allocation of 204 coal blocks out of 218 coal blocks allocated since 1993. Keeping in view the energy security of the country and to minimize any impact on core sectors which are vital for the development of the nation, the Government has promulgated the Coal Mines (Special Provisions) Ordinance, 2014 on 21.10.2014 for allocation of cancelled coal blocks to be selected through an auction or allotment to Government companies, as the case may be.